Projects India Limited (EPIL) got the same for the remaining 35 MPCS in North 24 Parganas and East Medinipur.

The total project cost was ₹ 138.65 crores and each MPCS could accommodate 2000 people along with cattles during emergency period.

The Hindustan Steelworks Construction Limited (HSCL) has completed and handed over the 15 MPCS in South 24 Parganas to District Authority. In case of EPIL, out of 20 sites in North 24 Parganas, 12 have been completed and handed over and in East Medinipur, 13 sites out of 15 have been completed and handed over to the District Authorities.

Strength of IPS in Telangana

1186. DR. K. KESHAVA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total sanctioned strength and persons in position of the Indian Police Service (IPS) in Telangana;
- (b) the total number of IPS officers currently facing disciplinary proceedings and criminals proceedings in a Court of Law; and
- (c) what steps are being taken to cleanse the service and retire such police officers who are found wanting in the discharge of their duties, if no steps have been taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) As on 01.01.2016, the total sanctioned strength of IPS in Telangana State is 112 against which 96 officers are in position.

- (b) As per the information received from all State Cadres from time to time and as available with this Ministry, 149 IPS officers are facing inquiries, out of which 82 are facing disciplinary proceedings, 49 are facing criminal proceedings and 18 are facing both.
- (c) Disciplinary actions are taken under Rule-7 of AIS (Discipline and Appeal) Rules, 1969 against delinquent IPS officers by the Central Government, in respect of the officers working in Government of India, and by the State Government, in respect of those working in the States. Further, Rule 16 (3) of the All India Services (Death-cum-retirement Benefits) Rules, 1958 provide for the "pre-mature" or early retirement of officers on the basis of a review of their entire service record. This review is to be carried out by the State Government, even in respect of officers on Central deputation.